

**IN THE HIGH COURT OF GUJARAT AT AHMEDABAD**

**R/WRIT PETITION (PIL) (WRIT PETITION (PIL)) NO. 137 of 2023**

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**BHAGIRATHSINH JAYVEERSINH SOLANKI**  
Versus  
**STATE OF GUJARAT**

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Appearance:

KUMAR H TRIVEDI(9364) for the Applicant(s) No. 1  
MR K.M. ANTANI AGP for the Opponent(s) No. 1  
for the Opponent(s) No. 2,3,4,5

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**CORAM: HONOURABLE THE CHIEF JUSTICE MRS. JUSTICE  
SUNITA AGARWAL**  
and  
**HONOURABLE MR. JUSTICE ANIRUDDHA P. MAYEE**

**Date : 19/12/2023**

**ORAL ORDER**

**(PER : HONOURABLE THE CHIEF JUSTICE MRS. JUSTICE SUNITA AGARWAL)**

Having noted that six First Information Reports had been lodged against the petitioner on the allegation of cheating and fraud, as also under Section 323 of the Indian Penal Code, we are not convinced with the credential of the writ petitioner to maintain the instant Public Interest Litigation agitating the issue of corruption in MNREGA.

The Writ Petition is accordingly dismissed.

**(SUNITA AGARWAL, CJ)**

**(ANIRUDDHA P. MAYEE, J.)**

cmk